

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1

CUSTOMS APPEAL NO. 51690 OF 2022

[Arising out of Order-in-Appeal No. CC(A)/D-1/Exp/NCH/163-164/2022-23 dated 28.04.2022 passed by the Commissioner of Customs, (Appeals) New Delhi]

PAWAN TANWAR

Appellant

WZ-408A, BasaiDarapur,
New Delhi-110015

Vs.

**PRINCIPAL COMMISSIONER, CUSTOMS-NEW
DELHI(AIR CARGO EXPORT)**

Respondent

New Customs House, Near IGI Airport,
New Delhi

Appearance:

Shri Bharat Bhushan, Advocate for the appellant

Shri Girijesh Kumar, Authorised Representative for the department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 07/08/2024

P. V. SUBBA RAO:

The appeal is allowed. For order, see order of date in Customs
Appeal No. 51689 of 2022.

(Order dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)

Tejo